

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH**

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Original Application No.290/00046/2020

Date of Order :07.02.2020

**CORAM:**

**HON'BLE MRS. HINA P.SHAH, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Vinod Kumar Mishra S/o Sh. Deosharan Mishara, B/c Mishara, Aged about 39 years, Permanent R/o Ramhuali, Post Nema, District Devariya, Uttar Prakesh. At present working and R/o Manaksar Station, E-2 Q-C, District-Hanumangarh. Track Maintainer-I in Railway.

i Applicant

(By Advocate: Shri Anil Vyas)

Versus

1. Union of India, through the General Manager, North West Railway, Head Quarter, Jaipur-302001.
2. Divisional Railway Manager, North West Railway, Bikaner-334001.
3. Asst. Divisional Railway Manager, North West Railway, Bikaner-334001.
4. Asst. Divisional Eng. (I), North West Railway, Hanumangarh Junction, Hanumangarh-335513.
5. Sr Section Eng., North West Railway, Bathinda and Hanumangarh, Hanumangarh Junction-335513.

i Respondents

**ORDER (Oral)****Per Mrs. Hina P.Shah**

Matter pertains to reversion of the applicant from the post of T.M.I. of Grade Pay 2800/-.

2. Learned counsel for the applicant submitted that the respondents without giving him any opportunity have decided to revert him and for which the applicant has also filed representation, but till date the same has not yet been decided by the respondents.
3. At this stage, learned counsel for the applicant submitted that the applicant would be satisfied if he is permitted to file a detailed representation mentioning all his grievances/grounds before the competent authority and the competent authority may be directed to decide the same in a time bound manner.
4. In view of the short prayer made by the learned counsel for the applicant, we are inclined to dispose of the present OA without going into the merit of the case. Accordingly, the applicant is directed to file a detailed representation before the competent authority mentioning all his grievances/grounds within a period of two weeks' from the date of receipt of certified copy of this order. Thereafter, the competent authority is directed to decide the same in accordance with rules by passing reasoned and speaking order within a period of two months from the date of such representation. Further, the decision on his representation may also be

supplied to the applicant and in case the applicant feels that any adverse order is passed against him, then he is at liberty to approach the appropriate forum for redressal of the same.

5. OA is thus disposed of as stated above, with no order as to costs.

**(ARCHANA NIGAM)  
ADMV. MEMBER**

**(HINA P.SHAH)  
JUDL. MEMBER**

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